

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 208 OF 2015 &  
IA NO. 345 OF 2015**

**Dated: 1<sup>st</sup> April, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Gujarat Urja Vikas Nigam Ltd.**

**....Appellant (s)**

**Versus**

**ACB (India) Ltd. & Anr.**

**.... Respondent (s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Matrugupta Mishra  
Mr. Nimesh Kr. Jha for R.1  
  
Ms. Suparna Srivastava with for R.2

**ORDER**

Learned counsel for Respondent No.1 is stated to be in some personal difficulty.

As agreed by learned counsel for the parties, list the matter for further hearing on **05.05.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**